

FIR No.556/2020
PS Rajouri Garden

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant (through CISCO (Webex).

Report received whereby IO submits that he has no objection if the articles i.e. one mobile phone bearing IMEI No.866830042094634 is released. Heard on the application. Let the said mobile phone which was seized during the personal search of the accused namely Ajay, mentioned above be released to him as per personal search memo after completion of necessary formalities.

Copy be given dasti as prayed.

(PUNEET NAGPAL)
DUTY MM/(West) THC,
Delhi/25.07.2020

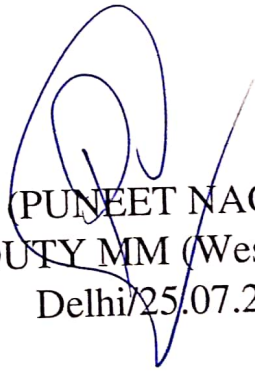
FIR No.556/2020
PS Rajouri Garden

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant (through CISCO (Webex)).

Report received whereby IO submits that he has no objection if the articles i.e. one mobile phone bearing IMEI No.863115048889911, one pair of ear ring and Rs.210/- cash are released. Heard on the application. Let the said mobile phone which was seized during the personal search of the accused namely Aman Sangwan, mentioned above be released to him as per personal search memo after completion of necessary formalities.

Copy be given dasti as prayed.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

25.07.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-1ZC-9996.**

Present: Ld. APP for the State (through CISCO Webex).

Sh. Hirdesh Kumar S/o Sh. Mahesh, AR of the registered owner, Suri Travel, Pvt. Ltd.

IO has filed his reply. Same is taken on record.

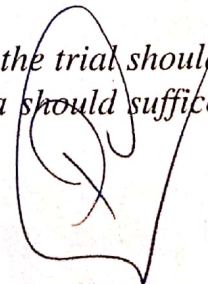
Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.



Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-1ZC-9996** as per seizure memo *after verification of documents of the offending vehicle and if the same is no longer required for the investigation of the instant FIR* be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

FIR No.534/2020
PS Rajouri Garden

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. LAC Sh. K.K. Singh for accused.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Deepak Kumar @ Sonu S/o Sh. Amar Singh wherein it has been submitted that the accused person is in JC since 22.06.2020.

IO of this case has filed reply. Perusal of reply shows that the TIP of accused was got conducted on 03.07.2020 and the complainant had correctly identified the accused to be the one who had committed the offence against him. At the same time, it has been stated by the IO that the bail application of the accused was recently dismissed on 20.07.2020 and that the accused has been involved in four other cases of similar nature.

Considering the facts that the complainant has successfully identified the accused during the TIP proceedings, prima facie involvement of accused in the instant FIR is made out and that the accused has been involved in four other cases apart from the present case and that the bail application of the accused has recently been dismissed on 20.07.2020, I am not inclined to grant the concession of bail, especially when the investigation is still pending.

Consequently, present application stands dismissed.

Order dasti to Ld. LAC for accused.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

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FIR No.525/2020
PS Rajouri Garden

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).

None for accused/applicant.

Report has been received from concerned Jail Superintendent in terms of order dated 24.07.2020 passed by the Ld. Duty MM. Taken on record.

Perusal of same reveals that the accused namely *Ajay @ Gaurav S/o Sh. Ramesh* has been lodged in JC in FIR bearing No.619/2020, PS Khuyala and FIR No.525/20, PS Rajouri Garden. It has been further stated in the said report that due to discrepancy in the name of the accused in the release warrant issued by the concerned Court in respect of FIR No.619/20, PS Khyala, the accused was not released from custody in *FIR No.619/2020, PS Khyala*. Thus, despite the fact that the release warrant of the accused was received in jail in respect of the *FIR No.525/20, PS Rajouri Garden*, the accused was not released from custody.

Copy of the report filed by the Superintendent, Tihar Jail, Delhi be supplied to the Ld. Counsel for accused/applicant as and when he appears.

Application of the applicant/accused stands disposed of aforementioned terms.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25/07.2020

25.07.2020

This is an application for releasing articles i.e. **Mobile Phone (A58(3-30) Green Colour, bearing EMEI No.869577049514653.**

Present: Ld. APP for the State (through CISCO Webex).

Applicant namely Karan Singh, brother of the owner of the mobile phone in person.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held : -

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.


60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

24/7/20
PC 40

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.*

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Mobile Phone (A58(3-30) Green Colour, bearing EMEI No.869577049514653** as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

FIR No.606/2020
PS Paschim Vihar West

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant.

This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Kirshna Gupta S/o Sh. Ramcharan Gupta wherein it has been submitted that the accused person is in JC since 15.07.2020 and that the accused has been falsely implicated in the instant FIR.


IO of this case has filed reply. Perusal of reply shows that there is allegation of under Section 379/411 IPC against the accused.

Heard.

Considering the fact that the accused is having clean antecedent, and that the recovery of stolen mobile phone has already been effected and that the accused is in custody since 15.07.2020, accused Kirshna Gupta S/o Sh. Ramcharan Gupta is admitted to bail subject to furnishing of Bail Bond (local surety) and Surety Bond in the sum of Rs.20,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and also shall not tamper with the evidence.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.


(PUNBET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

Copy Received
D/772/04
28/7/20

25.07.2020

This is an application for releasing articles i.e. **Vehicle bearing No.DL-11SY-4724.**

Present: Ld. APP for the State (through CISCO Webex).

None for applicant.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

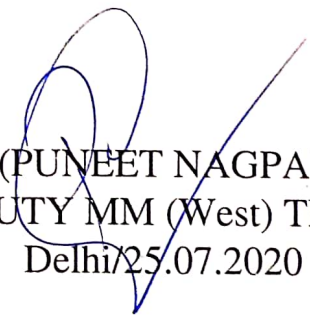
Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Vehicle bearing No.DL-11SY-4724** as per seizure memo, *after verification of the documents of the vehicle and in case, the same is no longer required for investigation of the present case*, be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

e-FIR No.13345/2020
PS Anand Parvat

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).

None for accused/applicant.

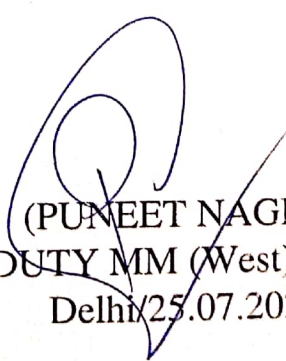
An application has been received from DLSA (Jail Section, Tihar Complex, Delhi), duly forwarded by Deputy Superintendent, Jail No.5, Tihar, Delhi on behalf of the accused namely Karan S/o Sh. Chaman @ Shyam for grant of interim bail.

Despite numerous opportunities, the IO has failed to file a reply to the instant bail application. It seems, that the State is not having any objection, in case, the accused is enlarged on interim bail.

In view of the recommendation passed by the *Hon'ble High Powered Committee headed by Ms. Justice Ms. Hima Kohli*, the accused is directed to be enlarged on interim bail of 45 days on furnishing personal bond in the sum of Rs.10,000/- to be furnished before Jail Superintendent, Tihar, Delhi.

Copy of the order be sent to concerned jail superintendent for compliance.

Jail Superintendent is directed to get the address of the accused verified after he furnishes personal bond and thereafter, release the accused on bail after the verification of the address of the accused is done.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

FIR No.153/2020
PS Nangloi


25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant.

Perusal of record reveals that report has been received from Superintendent, Tihar Jail, Delhi. Copy of the same be supplied to Ld. Counsel for accused/applicant.

Perusal of report filed by concerned Jail Superintendent dated 24.07.2020 reveals that a message has already been sent to concerned SHO for verification of the address of the accused in compliance of order dated 20.07.2020 vide which the accused was directed to be released on furnishing personal bond of Rs.10,000/- and that the said verification report is still awaited.

In view of the same, the application of the applicant stands disposed of.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

e-FIR No.013428/2020
PS Nangloi

25.07.2020

This is an application for releasing of **Vehicle bearing No.DL-8SBX-8366.**

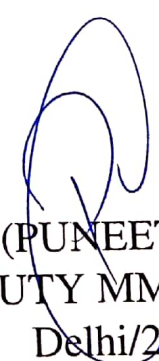
Present: Ld. APP for the State (through CISCO Webex).
None for applicant.

IO has filed his reply. Same is taken on record.

Perusal of the reply filed by the IO reveals that the motorcycle bearing No.DL-8SBX-8366 has already been released to its owner on 22.06.2020 on superdari.

In view of the same, nothing remains to be done.

Application stands disposed of accordingly.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

FIR No.20/2020
PS Paschim Vihar

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).

IO/SI Baljeet Singh with case file.


Accused namely Arun Patni in person (on bail in this case).

IO filed an application for release of the aforesaid accused person in the present case.

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that nothing has been recovered from the possession of aforesaid accused person except the disclosure statement which is itself inadmissible in evidence as per The Indian Evidence Act, 1872. In these circumstances, the application of the IO is allowed. The aforesaid accused person is released from the present matter at this stage subject to furnishing of bail bond and surety bond in the sum of Rs.5,000/- each. The aforesaid accused person today furnished their personal bond in the sum of Rs.5,000/-. Same are considered and accepted in the interest of justice.

Bail bond furnished by accused person stands discharged. Dasti copy of the order be given to IO as prayed for.

*Received 1 copy
Arun Patni*


(PUNEET NAGPAL)
MM-07 (West) THC,
Delhi/25/07.2020

FIR No.656/2020
PS Paschim Vihar

25.07.2020

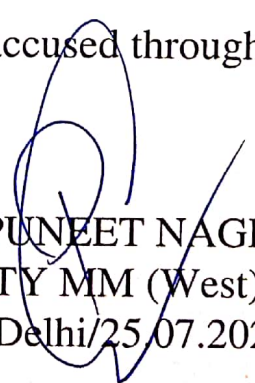
Present: Ld. APP for the State (through CISCO Webex).
None for accused.

This is an application for bail under section 437 Cr.PC of the accused namely Manish S/o Sh. Kashmeera.

Reader attached to the Court of the Undersigned has apprised the court that an e-mail has been received on the official e-mail ID of the Court from the Ld. Counsel for the accused from his e-mail ID i.e. Advocateskp@gmail.com, stating therein that he wishes to withdraw the instant bail application.

In view of the same, the instant application filed on behalf of accused stands dismissed as withdrawn.

Copy of the order be sent to the Ld. Counsel for accused through e-mail.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant (through CISCO (Webex)).

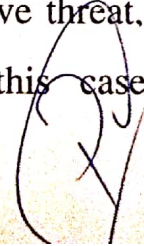
This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Harpreet Singh @ Vikram Singh S/o Sh. Mohinder Singh wherein it has been submitted that the accused person is in JC since 14.11.2019 and that charge sheet in the instant FIR has already been filed. Ld. Counsel for accused further submits that the accused wishes to explore possibility of settlement with the complainant and the same is not possible, till the time, accused is lodged behind bars.

Case file has been perused. Perusal of same reveals that the accused has been alleged to have committed the offence punishable under section 420/419/406/174A IPC.

Heard.

Considering the fact that the offence alleged against the accused is compoundable in nature and that the accused wishes to explore possibility of settlement with the complainant, the accused is admitted to interim bail for a period of three months from the date of release from custody subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.25,000/- each and further subject to the following conditions :-

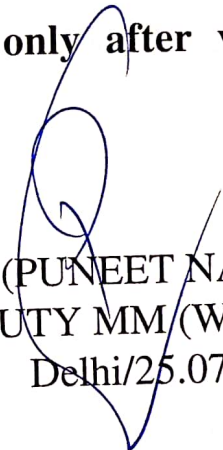
1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and



also shall not tamper with the evidence.

4. that the accused shall undertake efforts to settle the present matter with the complainant.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.


(PUNEET NAGPAL)
DUTY MM/(West) THC,
Delhi/25.07.2020

25.07.2020

This is an application for releasing articles i.e. **Mobile Phone (make TECHNO IN1 PRO), bearing IMEI No.911643806117367.**

Present: Ld. APP for the State (through CISCO Webex).

Applicant in person.

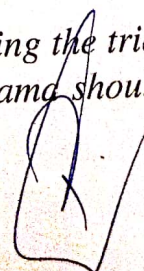
Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.


60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.


61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.



Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Mobile Phone (make TECHNO IN1 PRO)**, bearing IMEI No.911643806117367 as per seizure memo be released to the to its owner after due verification of its ownership, if the same is no longer required for the investigation of the present case and on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020


25/07/2020

25.07.2020

This is an application for releasing articles i.e. **Mobile Phone (make MI REDMI 8 PRO)**, bearing **IMEI No.867974048575235**.

Present: Ld. APP for the State (through CISCO Webex).
Applicant in person.

IO has filed his reply. Same is taken on record.

Instead of releasing the articles on superdari, this Court is of the view that the articles has to be released as per directions of *Hon'ble High Court of Delhi* in matter of "*Manjit Singh Vs. State*" in CrI. M.C. No. 4485/2013 dated 10.09.2014.

Hon'ble High Court of Delhi in above-said judgment/order while relying upon the judgments of *Hon'ble Supreme Court of India* in matter of "*Sunderbhai Ambalal Desai Vs. State of Gujarat*", AIR 2003 SUPREME COURT 638, "*General Insurance Council & Ors. Vs. State of Andhra Pradesh & Ors.*" Writ Petition (C) No.14 of 2008 decided on 19.04.2010 and "*Basavva Kom Dyamangouda Patil Vs. State of Mysore*", (1977) 4 SCC 358 has held :-

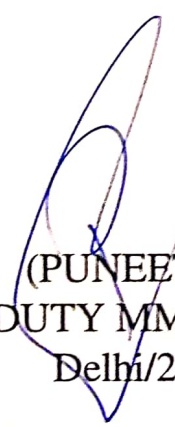
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60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by *Hon'ble High Court of Delhi*, article in question i.e. **Mobile Phone (make MI REDMI 8 PRO)**, bearing IMEI No.867974048575235 as per seizure memo be released to the applicant on furnishing security bond as per valuation report of article and after preparation of panchnama and taking photographs of article as per directions of *Hon'ble High of Delhi* in above cited paragraphs. IO is directed to get the valuation done of the article prior to the release the same to the applicant as per directions of *Hon'ble High Court of Delhi*. Panchnama, photographs, valuation report and security bond shall be filed along-with final report.

Dasti copy of order be given as prayed for.


(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

Santay

FIR No.390/2020
PS Paschim Vihar

25.07.2020

Fresh petition filed by the applicant. It be checked and registered.

Present: Ld. APP for the State (through CISCO Webex).
Applicant/injured with counsel.

Ld. Counsel for injured/applicant submits that the applicant had got lodged an FIR bearing No.390/20, PS Paschim Vihar and that the IO of the instant FIR is not conducting proper investigation of the instant FIR.

Prayer has been made for passing of necessary directions to the IO for conducting proper investigation.

It is beyond any cavil that the Court has no power to interfere with the manner of investigation, conducted by the IO. However, keeping in view the allegations of the injured/complainant that the IO is not properly investigating the instant FIR, **let fresh court notice be issued to the IO for filing status report for next date of hearing through SHO concerned. The said report may be e-mailed on the official e-mail ID of the Court.**

To come up on 06.08.2020.

copy of the order be given dast to the applicant/injured.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020

*Copy received
Shiv
29/8004/2015
12/20*

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant (through CISCO (Webex)).

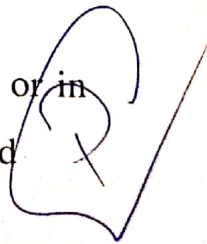
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Case file has been perused. Perusal of same reveals that the accused has been alleged to have committed the offence punishable under section 420/419/406/174A IPC.

Heard.

Considering the fact that the offences alleged against the accused are compoundable in nature and that the accused wishes to explore possibility of settlement with the complainant, the accused is admitted to interim bail for a period of three months from the date of release from custody subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.25,000/- each and further subject to the following conditions :-


1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
2. that accused person (s) shall not commit similar offence and ;
3. that accused person (s) shall not directly/indirectly induced, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of this case and



also shall not tamper with the evidence.

4. that the accused shall undertake efforts to settle the present matter with the complainant.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.


(PUNEET NAGPAL)
DUTY MM/(West) THC,
Delhi/25.07.2020

25.07.2020

Present: Ld. APP for the State (through CISCO Webex).
Ld. Counsel for accused/applicant (through CISCO (Webex).

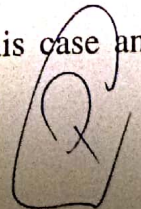
This is an application under Section 437 of Cr.P.C on behalf of applicant/accused Harpreet Singh @ Vikram Singh S/o Sh. Mohinder Singh wherein it has been submitted that the accused person is in JC since 14.11.2019 and that charge sheet in the instant FIR has already been filed. Ld. Counsel for accused further submits that the accused wishes to explore possibility of settlement with the complainant namely Charanjeet Singh and the same is not possible, till the time, accused is lodged behind bars.

Case file has been perused. Perusal of same reveals that the accused has been alleged to have committed the offence punishable under section 406/34 IPC.

Heard.

Considering the fact that the offence alleged against the accused is compoundable in nature and that the accused wishes to explore possibility of settlement with the complainant, the accused is admitted to interim bail for a period of three months from the date of release from custody subject to furnishing of Bail Bond and Surety Bond in the sum of Rs.25,000/- each and further subject to the following conditions :-

1. that accused person (s) shall attend the Court as per conditions of bond to be executed ;
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also shall not tamper with the evidence.

4. that the accused shall undertake efforts to settle the present matter with the complainant.

Bail bond and Surety Bond would be accepted **only after verification** through IO of this case.

(PUNEET NAGPAL)
DUTY MM (West) THC,
Delhi/25.07.2020